

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES 'E': NEW DELHI.**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER
and
SHRI VIMAL KUMAR, JUDICIAL MEMBER**

**ITA No.5254/Del/2025
(Assessment Year: 2012-13)**

**ITA No.5255/Del/2025
(Assessment Year: 2017-18)**

**ITA No.5256/Del/2025
(Assessment Year: 2018-19)**

Sree Narayana Guru Cooperative Thrift
and Credit Society Limited,
Pocket – 3, Sector 7, Dwarka,
Delhi – 110 075.

vs.

ITO, Ward 43(6),
Delhi.

(PAN : AACAS8347K)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri KVSR Krishna, CA
REVENUE BY : Ms. Amish S. Gupt, CIT DR

Date of Hearing : 23.12.2025
Date of Order : 23.12.2025

ORDER

PER S. RIFAUR RAHMAN, ACCOUNTANT MEMBER :

1. The assessee has filed appeals against the order of the Learned Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre (NFAC), New Delhi [“Ld. CIT(A)”, for short] dated 30.06.2025 for the Assessment Years 2012-13, 2017-18 and 2018-19.

2. At the time of hearing, ld. AR of the assessee submitted that the assessee wants to withdraw the appeal and a request letter in this regard is also submitted in all the appeals. In view of the submissions of the ld. AR of the assessee, we permit withdrawal of the appeals. Hence, the appeals filed by the assessee are dismissed as withdrawn

**Order pronounced in the open court on this 23rd day of December, 2025
after the conclusion of the hearing.**

**Sd/-
(VIMAL KUMAR)
JUDICIAL MEMBER**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Dated: 09.01.2026
TS**

Copy forwarded to:

1. Appellant
2. Assessee
3. CIT
4. CIT(Appeals).
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**